

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-05-2024 AT 10:30AM**

CP No. 51/241/HDB/2022

AND

**New IA (CA) 35 & 98/2024 in CP No. 51/241/HDB/2022
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Mr. Kura Veerender Reddy

...Petitioner

AND

Saboo Cars Pvt Ltd & Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No. 51/241/HDB/2022

Learned Counsel Ms Madhavi Latha, for petitioner present physically.

Learned Counsel Mr G Bhupesh, for Respondent No.2 present physically.

Learned Counsel Mr Amir Bavani, for Respondent Nos 2 and 7 present physically.

Counters by the contesting respondents filed. Subject to the compliance of this order in IA(CA)35/2024 pleadings stands completed. For hearing, matter adjourned to 27.06.2024.

New IA (CA) 35/2024

Learned Counsel Ms Madhavi Latha, for applicant present physically.

Heard, learned counsel for the applicant. This application is allowed on condition that rejoinder strictly confining to the rules be filed within a week from today, in default this application stands dismissed.

Accordingly, **this application is allowed and disposed of.**

New IA (CA) 98/2024

Learned Counsel Mr G Bhupesh for applicant present physically.

This is an application filed by the Respondent no.2 seeking for appointment of an auditor for adopting the accounts of the Respondent no.1 company for the

period FY 2019-2020 to FY 2022-2023 and to report the same to this Tribunal. According to the learned counsel for the applicant similar prayer has been made by the company petitioner in the company petition. Learned counsel for the company petitioner reported no objection for appointment of an independent auditor.

Hence, we hereby appoint Independent Auditor, Sri Vamsi K, Rao & Rao Chartered Accountants, #R/o Unit #A3, First Floor, Vaishnavi @36, Plot No. 645, Road No.36, Jubilee Hills, Hyderabad – 500033, Mobile 9866122632 email: info.rnrca@gmail.com as Auditor for auditing the accounts of the Respondent No.1 Company for the FYs 2019-2020 to FY 2022-2023, and to submit his report f within two months from the date of this order.

A lumpsum remuneration of Rs. 1,50,000/- is fixed as fee for the Independent Auditor plus actual expenses, which shall be borne equally by both parties. For report , matter adjourned to 04.07.2024.

SD/-
MEMBER (T)

SD/-
MEMBER (J)